

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT- II)**

**Item No. 208**  
**IB-488/ND/2022**  
**IA-2477/2024**

**IN THE MATTER OF:**

**State Bank of India (Through RP  
Mr. Vijender Sharma)**

... **Applicant/Petitioner**

**Versus**

**Mr. Jai Bhagwan Bindal**

... **Respondent**

**Under Section: 95(1) of IBC Code,2016**

**Order delivered on 10.07.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ  
HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH  
HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Adv. Shweta Saini

**For the Respondent** :

**For the RP** : Adv. Aakriti Jain

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**IA-2477/2024**: Ld. Counsel appearing for the Personal Guarantor submitted that the notice issued in IA-2477/2024 has not yet been served upon him. The record reveals that the notice in IA-2477/2024 was issued to Personal Guarantor on 20.05.2024 or 13.06.2024. On said date, the hearing could be deferred to 10.07.2024. Nevertheless, it is noticed that when the IA-2477/2024 has been preferred under Section 112 of IBC, 2016, the order dated 20.05.2024 incorrectly reflects that the same as preferred under Section 99 of IBC, 2016.

In any case, in the interest of justice, the Ld. Counsel appearing for the Applicant is directed to make a copy of IA available to Ld. Counsel appearing for the Personal Guarantor during the course of the day and the Personal Guarantor have an opportunity to file reply thereto within one week from today.

Let the application be listed for further consideration on 25.09.2024.

**Sd/-**  
**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**